

GOVERNMENT OF INDIA

MINISTRY OF JAL SHAKTI

DEPARTMENT OF WATER RESOURCES, RIVER DEVELOPMENT & GANGA REJUVENATION

**LOK SABHA**

**UNSTARRED QUESTION NO. 71**

ANSWERED ON 20.07.2023

**DISCHARGE OF SEWAGE WATER INTO RIVERS**

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Will the Minister of **JAL SHAKTI** be pleased to state:

- (a) whether the norms permit sewage water to be discharged into rivers only after treatment;
- (b) if so, the details of the States following such norms/Rules;
- (c) the funds allocated for the cleaning of rivers and installation of water treatment plants during the last five years and the current year along with the utilisation report thereof, year-wise and State-wise;
- (d) whether it is also a fact that dirty water is being discharged into Yamuna and Ganga rivers without treatment even today;
- (e) if so, the details of the districts where dirty water is being discharged without treatment even today, State-wise;
- (f) the action taken by the Government in this regard; and
- (g) the details of the funds allocated and spent for National Mission for Clean Ganga (NMCG) and renovation of ghats under Namami Gange Programme?

**ANSWER**

**THE MINISTER OF STATE FOR JAL SHAKTI**

(SHRI BISHWESWAR TUDU)

**(a) & (b)** Government of India enacted The Water (Prevention and Control of Pollution) Act, 1974 and various provisions under The Environment (Protection) Act, 1986 for protection of water bodies. Central & State Pollution Control Boards are implementing the provisions of these Acts to prevent and control pollution of aquatic resources. The provisions of The Water (Prevention and Control of Pollution) Act 1974 are being implemented by the SPCBs/PCCs by consent management to regulate discharge of effluents and enforcement of standards in respect of polluting sources.

Government of India has stipulated General discharge standards and industry specific effluent discharge standards under Environment (Protection) Rules, 1986 with an aim to prevent pollution in the water bodies. General discharge standards for sewage treatment plants (STPs) have also been notified vide notification dated – 13.10.2017 by Ministry of Environment, Forest and Climate Change, Government of India.

These norms and standards are applicable for all States/UTs.

(c) River cleaning is a continuous process and the Central Government assists the State Governments and urban local bodies through various schemes viz. 'Namami Gange' and National River Conservation Plan (NRCP) of Ministry of Jal Shakti as well as Atal Mission for Rejuvenation and Urban Transformation (AMRUT), SBM (Urban) of Ministry of Housing & Urban Affairs

Namami Gange Programme was launched in 2014-15 for a period up to 31<sup>st</sup> March, 2021 to rejuvenate River Ganga and its tributaries. The programme was subsequently extended up to 31<sup>st</sup> March, 2026.

The details of budgetary provisions, funds released by Government of India to National Mission for Clean Ganga (NMCG) and funds released/disbursed by NMCG to State Governments, State Missions for Clean Ganga (SMCGs) and other agencies for implementation of projects under the programme during each of the last five years and in the current year (till 30 June 2023) are as under:-

F.Y.	Budget Provisions (RE)	Funds released by Government of India to NMCG	Released/ Expenditure by NMCG*
(Rupees in crore)			
2018-19	2,370.00	2,307.50	2,626.54
2019-20	1,553.40	1,553.40	2,673.09
2020-21	1,300.00	1,300.00	1,339.97
2021-22	1900.00	1,900.00	1,900.00
2022-23	2,500.00	2,220.00	2,258.98
2023-24**	4,000.00^	1,180.00	605.71**
Total	13,623.40	10,460.90	11,404.29

(\* includes expenditure incurred from the grants-in-aid carried forward from previous years)

(\*\* till 30 June 2023) (^ Budget Estimate)

The funds released by National Mission for Clean Ganga to various agencies for the implementation of various interventions including of installation of water treatment plants and expenditure reported by the State Missions for Clean Ganga for construction of Sewage Treatment Plants (STPs) under Namami Gange Programme is attached as **Annexure-I**.

Details of State-wise and year-wise funds released to the State Governments/Union Territories during last three years, including current year, under NRCP (excluding river Ganga and its *tributaries*)

(Rs. in crore)

Sl. No.	State/UT	River	Funds Released				
			2018-19	2019-20	2020-21	2021-22	2022-23
A	<b>Budget Estimates</b>		<b>150.50</b>	<b>153.00</b>	<b>100.00</b>	<b>217.68</b>	<b>450.00</b>

1.	Andhra Pradesh	Godavari	0	0	0	0	13.26
2.	Gujarat	Sabarmati, Mindola & Tapi	63.00	96.89	27.26	117.45	208.63
3.	Jammu & Kashmir	Devika & Tawi	30.00	0	20	20	24.665
4.	Maharashtra	Mula Mutha	0	0	0	0	113
5.	Manipur	Nambul	3	15	20	20	15
6.	Sikkim	Rani Chu	42	10	20	23.6785	58.428
7.	Nagaland	Diphu&Dhansiri	5	10	5.13	14.87	0
Total			143.00	131.89	92.39	195.9985	432.983

Under Swachh Bharat Mission – Urban (SBM-U) 2.0, launched on 01.10.2021, funds are released to the States/Union Territories(UTs). For setting up of Sewage Treatment Plants(STPs)/ STP-cum-FSTP, only Urban Local Bodies (ULBs) with population less than 1 Lakh are eligible for funding under UWM component of SBM-U 2.0. The quantum of funds has been released under UWM component of SBM-U 2.0 is **Annexure-II**.

Under AMRUT, 858 Sewerage and Septage Management projects worth Rs.34,162 crore grounded including 594 completed projects worth Rs.14,952 crore. Through these projects 3,342 MLD Sewage treatment plant capacity developed and another 2,607 MLD Sewage treatment plant capacity is in progress.

Under AMRUT 2.0 so far, 501 Sewerage and Septage Management projects worth Rs.44,943 crore have been approved for creation of 3,591 MLD STP capacity by MoHUA.

**(d) & (e):** CPCB has estimated sewage generation of 3558 MLD from the 110 Ganga front towns in 5 Ganga Basin States (Uttarakhand, Uttar Pradesh, Bihar, Jharkhand and West Bengal). With the interventions taken up under Namami Gange programme, at present the total treatment capacity along the towns located along main stem of river Ganga increased to 2570 MLD. In addition, approximately 910 MLD sewage is treated through East Kolkata Wetland. Apart from the above, projects for developing 1105 MLD STP capacity in the towns along river Ganga main stem have been taken up which are at different stages of implementation.

The state wise breakup of the STP Capacity in MLD is as under:

Sl	State	Sewage Generation	STP Capacity Created	STP Capacity under Construction
1	Uttarakhand	239.80	232.03	12.80
2	Uttar Pradesh	1255.20	1348.61	325.60
3	Bihar	480	344.50	356.50
4	Jharkhand	12	15.50	0
5	West Bengal	1571.5	629.14	410
6	Total	3558.50	2569.78	1104.90

The sewerage districts where sewage is currently outflowing into river Ganga currently and STP works are in progress include Tehri Garhwal, Farrukhabad, Unnao, Mirzapur, Ghazipur, Ballia, Buxar, Chapra, Patna, Hajipur, Begusarai, Lakhi Sarai, Munger, Bhagalpur, Howrah, Kolkata, Murshidabad, South 24 Pargana, and

North 24 Pargana. The sewage treatment plants in the towns in these districts shall be completed by their schedule.

With the new habitations developing and expansion of the cities / towns, continued efforts to provide water supply to all public, the sewage generation sources kept increasing continuously. Even though major interventions for treatment of sewage have been taken some minor discharges of the sewage is still happening into river Ganga in the districts of Tehri Garhwal, Kanpur, Prayagraj, & Varanasi.

**Status of STPs and capacity utilized in river Yamuna basin states/ UT:**

As per MPRs submitted by SPCBs/ PCC)	Sewage generated (MLD)	No of STPs (& treatment capacity)	No of STPs under construction/ tendering (& treatment capacity)	Capacity utilization (MLD)	Gap in treatment capacity (MLD)
<b>Uttarakhand (March, 2023) (entire State)</b>	329.32 (Urban), 225.18 (Rural)	69 (427.905 MLD)	0	235.822	126.59*
<b>Himachal Pradesh (March, 2023) (entire State)</b>	120.95	75 (122.103 MLD)	52 (94.4 MLD)	83.26	1.153* <i>(Excess treatment capacity)</i>
<b>Haryana (April, 2023) (River Yamuna catchment)</b>	1098	59 (1075.2 MLD)	18 (475.5 MLD)	1039	22.8*
<b>Delhi (April, 2023) (entire State)</b>	3491	35 (2874 MLD)	5 (476.7 MLD)	2485.74	618
<b>Uttar Pradesh (April, 2023) (entire State)</b>	5500	122 (3860 MLD)	26 (641.6 MLD)	2986	1640

\*excess treatment capacity created.

**(f):** Action taken by the Government for pollution abatement of river Ganga is as follows:

Under Namami Gange Programme, a comprehensive set of interventions such as wastewater treatment, solid waste management, river front management (ghats and crematoria development), e-flow, afforestation, biodiversity conservation and Public Participation etc. have been taken up for rejuvenation of river Ganga and its tributaries. So far, a total of 442 projects have been taken up at an estimated cost of Rs. 37,395.51 Crore, out of which 254 projects have been completed and made operational. Majority of the projects pertain to creation of sewage infrastructure as the untreated domestic/industrial wastewater is the main reason for

pollution in the river. 193 sewerage infrastructure projects have been taken up with a cost of Rs. 30,387.24 crore for creation & rehabilitation of 6,029.75 Million Litres per Day (MLD) of Sewage Treatment Plant (STP) capacity and laying of around 5,250.98 km sewerage network. Among these, 106 sewerage projects have been completed resulting in creation & rehabilitation of 2664.05 MLD of STP capacity and laying of 4436.26 km sewerage network.

Stringent monitoring and regulation of industries and pollution sources is undertaken to assess the compliance status of Grossly Polluting Industries (GPIs) for enforcing regulatory framework on the polluting industries. Stringent action is taken by Central Pollution Control Board (CPCB)/State Pollution Control Boards (SPCBs)/ Pollution Control Committees against the GPIs discharging into main stem of Ganga River & its tributaries which are non-complying with respect to the prescribed norms.

Industry specific effluent/emission standards are notified under Schedule-I: 'Standards for Emission or Discharge of Environmental Pollutants from various Industries' of Environment Protection Act, 1986. State Pollution Control Boards and Pollution Control Committees in States and Union Territories, respectively are adhered to ensure the compliance of these standards. So far, 47 industry specific effluent standards and 63 industry specific emission standards have been notified.

On the directions of NGT in respect of the 351 polluted river stretches, State Governments have constituted River Rejuvenation Committees, for preparation of Action Plans for restoration of the identified polluted river stretches. The same were approved by Central Pollution Control Board (CPCB) for implementation by the States. The implementation of these Action Plans are monitored regularly by Chief Secretaries at State Level and on monthly /bimonthly basis by Central Monitoring Committee under Chairmanship of Secretary, DoWR,RD&GR, Ministry of Jal Shakti.

Further, the identification and assessment of quality and quantity of major drains joining river Ganga and its tributaries, establishment/upgradation of Wastewater Treatment Plants for the towns located on Ganga main stem and its tributaries, performance evaluation of those wastewater treatment plants are undertaken.

Directions are issued by CPCB for proper management of sewage time to time. National Mission for Clean Ganga (NMCG) is also engaged in monitoring of Wastewater treatment plants located on the bank of river Ganga and its tributaries and appropriate directions are issued regarding the compliance and functioning of Wastewater Treatment Plants.

**(g):** From the Financial Year 2014-15 onwards till 30<sup>th</sup> June, 2023, Government of India has released Rs.15,517.02 crore, out of which, Rs.14,865.70 crore has been expended/released under various projects under Namami Gange Programme. This includes amount of Rs.910.50 crore expended for construction of ghats and crematoria from FY 2014-15 to 31<sup>st</sup> March, 2023.

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## ANNEXURE-I

ANNEXURE REFERRED TO IN REPLY TO PART (c) OF UNSTARRED QUESTION NO. 71 TO BE ANSWERED IN LOK SABHA ON 20.07.2023 REGARDING “ DISCHARGE OF SEWAGE WATER INTO RIVERS”.

(As on 30 June 2023)  
(Rs. in crore)

State	Releases/Disbursement by National Mission for Clean Ganga						Total Releases from FY 2018-19 till 30 June 2023
	2018-19	2019-20	2020-21	2021-22	2022-23	2023-24	
<b>Uttarakhand</b>	328.94	128.20	124.82	148.46	102.54	23.10	856.06
<b>Uttar Pradesh</b>	823.77	870.76	472.46	442.57	722.31	160.18	3,492.05
<b>Bihar</b>	673.03	1,185.17	194.43	250.96	724.95	199.59	3,228.13
<b>Jharkhand</b>	86.73	30.50	28.03	14.31	3.19	31.83	194.59
<b>West Bengal</b>	227.62	70.60	105.06	134.44	250.13	27.00	814.85
<b>Madhya Pradesh</b>	-	-	-	-	-	-	-
<b>Delhi</b>	310.69	214.47	235.00	405.00	30.19	100.00	1,295.35
<b>Haryana</b>	-	-	-	-	-	-	-
<b>Rajasthan</b>	1.25	-	-	50.00	-	-	51.25
<b>Himachal Pradesh</b>	-	-	1.25	2.50	-	-	3.75
<b>Total</b>	<b>2,452.03</b>	<b>2,499.70</b>	<b>1,161.05</b>	<b>1,448.24</b>	<b>1,833.31</b>	<b>541.70</b>	<b>9,936.03</b>

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**ANNEXURE-II**

**ANNEXURE REFERRED TO IN REPLY TO PART (c) OF UNSTARRED QUESTION NO. 71 TO BE ANSWERED IN LOK SABHA ON 20.07.2023 REGARDING “ DISCHARGE OF SEWAGE WATER INTO RIVERS”.**

**SWACHH BHARAT MISSION (URBAN) 2.0 - FINANCIAL PROGRESS - FIGURES ARE IN CRORE**

S.No.	State/UT	Mission Allocation	Funds released			
			2021-22	2022-23	2023-24	Total
1	A&N Islands	0.00	0.02	0.00	0.00	0.02
2	Andhra Pradesh	694.10	2.20	150.00	0.00	152.20
3	Arunachal Pradesh	79.30	0.56	0.00	0.00	0.56
4	Assam	315.70	1.92	41.00	0.00	42.92
5	Bihar	666.50	2.86	0.00	0.00	2.86
6	Chandigarh	0.00	0.02	0.00	0.00	0.02
7	Chhattisgarh	414.60	3.38	162.46	0.00	165.84
8	Dadra & Nagar Haveli and Daman & Diu	23.10	0.06	0.00	0.00	0.06
9	Delhi	0.00	0.20	0.00	0.00	0.20
10	Goa	56.90	0.28	2.87	0.00	3.15
11	Gujarat	806.90	3.30	0.00	10.15	13.45
12	Haryana	284.40	1.86	0.00	0.00	1.86
13	Himachal Pradesh	101.00	1.22	0.00	0.00	1.22
14	Jammu & Kashmir	226.40	3.20	0.00	0.00	3.20
15	Jharkhand	236.80	0.84	0.00	0.00	0.84
16	Karnataka	1128.60	5.74	0.00	0.00	5.74
17	Kerala	521.70	1.88	0.00	0.00	1.88
18	Ladakh	34.10	0.14	0.00	0.00	0.14
19	Madhya Pradesh	1229.50	8.24	0.00	0.00	8.24
20	Maharashtra	1484.80	8.04	19.56	0.00	27.60
21	Manipur	58.70	0.54	4.85	0.00	5.39
22	Meghalaya	40.80	0.20	0.00	0.00	0.20
23	Mizoram	48.10	0.46	0.00	0.00	0.46
24	Nagaland	60.30	0.78	0.00	0.00	0.78
25	Odisha	491.00	2.28	0.00	0.00	2.28
26	Puducherry	25.50	0.20	7.96	0.00	8.16
27	Punjab	589.00	3.32	87.42	0.00	90.74
28	Rajasthan	916.10	3.96	35.90	0.00	39.86
29	Sikkim	9.80	0.14	0.00	0.00	0.14
30	Tamil Nadu	1999.70	13.32	326.75	0.00	340.07
31	Telangana	463.10	2.82	182.42	0.00	185.24
32	Tripura	48.40	0.40	0.00	0.00	0.40
33	Uttar Pradesh	2117.20	14.48	0.00	0.00	14.48
34	Uttarakhand	203.00	2.02	0.00	0.00	2.02
35	West Bengal	507.90	2.56	0.00	0.00	2.56
<b>Total</b>		<b>15883.00</b>	<b>93.44</b>	<b>1021.19</b>	<b>10.15</b>	<b>1124.78</b>

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